SHRI BHUPESH GUPTA (West Bengal): Sir, before you leave, I want to made a submission. One minute. I want to make a submission.

MR. CHAIRMAN: One minute, yes.

SHRi BHUPESH GUPTA: I want to make one submission, Sir, in the interest of the House. It is for you only to consider. Sir, we find that the coverage of the proceedings of your House, over which you preside...

MR. CHAIRMAN: Is poor in the newspapers?

SHRi BHUPESH GUPTA: .. .by All India Radio is most objectionable. It is just propaganda. Not that the Opposition is totally blacked out; 1 am not saying it. Sir, when the proceedings of the House are reported...

MR. CHAIRMAN; I understand it. Do you want a live cast?

SHRI BHUPESH GUPTA: I don't want.

MR. CHAIRMAN: Do you know what it will do? It will ruin all the radio sets.

SHRI BHUPESH GUPTA; 1 do not v/ant a live cast. I want your guidance. It should be objective. Otherwise only the Government version will be given and the other version will be distorted, garbled.

MR. CHAIRMAN: I will look into it.

श्री सह्यपाल मलिक (उत्तर प्रदेश): सभापति जी, एक प्रिविलेज मोशन और दसरा कनवेंगन का नीटिस दिया है . . .

[Mr. Deputy Chairman in the Chair] MR. DEPUTY CHAIRMAN; Now we take up further discussion on the Assam Budget and the Assam Appropriation Bill.

श्री सत्ववाल मलिक : उपसभापति जी, मैंने दो नोटिस एक प्रिविलेज मोशन कृषि

मंत्री के खिलाफ ग्रौर दूसरा कनवेंशन तोड़ने का नोटिस दिया हुम्रा है । यह तीन दिन से पड़ा हुआ है। मान्यवर, श्रापको सभापति जी से निवेदन करना चाहिये कि जाने से पहले बोल कर जाएं कि इस बारे में क्या होने वाला है।

(No. 2) Bill, 1980

MR. DEPUTY CHAIRMAN: They are under consideration. Now, Shri J. K. Jain.

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): What about Calling Attention?

MR. DEPUTY^CHAIRMAN: It will be taken up after this business is over.

SHRI KRISHNA CHANDRA PANT: Why?

MR. DEPUTY CHAIRMAN: It was agreed to by the House yesterday.

SHRI ERA SEZHIYAN (Tamil Nadu): If there has been a decision of the House, why has the Order Paper not indicated it?

DEPUTY CHAIRMAN: Sezhiyan, you see, at the end of the Order Paper it is written "To be taken up immediately after the disposal of item No. 1 under the heading 'Legislative Business'." It is written on the Orde, Paper.

Yes, Mr. Jain, please start.

THE BUDGET (ASSAM) 1980-81—GENERAL DISCUSSION— Contd.

THE ASSAM APPROPRIATION (II)(No. 2) BILL 1980.—Contd.

श्री जे० के० जैन (मध्य प्रदेश): उप-सभापति जी, आज सारे देश की नजरे ग्रसम के ग्रांदोलन के ऊपर लगी हुई हैं। एक तरफ जहां भारत सरकार इस मामले पर बड़ी चितित है और चितित होना स्वाभाविकः भी है, इस आंदोलन का किस तरह से निपटारा हो उसके ऊपर

श्री जै० के० जैन जबदंस्त प्रयास चल रहा है ग्रीर दूसरी और मुझें यह कहते हुए खेद है कि हमारे विरोधी दल के कुछ सदस्य ग्रसम की समस्या का राजनीतिक लाभ उठाना चाहते हैं, मझे याद आ रहा है और मने यह कहते हुए दु:ख हो रहा है कि ये लोग यही कर रहे हैं कि जिस तरह से किसी का घर जलता हो तो कुछ लोग हाथ तापने और अपनी ठंड मिटाने के लिए पहंच जाते हैं। हमारे विरोधी दलों का रवैया ग्रासाम ग्रान्दोलन के मामले में बिलकुल उसी तरह का नजर आ रहा है श्रीर श्राज सारा देश इन वि धी दलों को धिक्कार रहा है अगर इनके कारनामों पर थ-थ कर रहा है। उपसभापति महोदय, मैं श्रापके माध्यम से इस सदन को यह बताना चाहता हं कि ग्रासाम हमारे देश का ग्रभिन्न ग्रंग है श्रीर इन विरोधी दलों के जो मनसुबे हैं और जिस तरह से ये भारत को और हमारी सरकार को कमजोर करना चाहते हैं स्पौर ग्रासाम में ये लोग जिस तरह से डिस्टरबेंसेज को बढावा दे रहे हैं, ये मनसूबे इनके कभी पूरे नहीं होंगे। यह कहते हुए मुझे जरा भी संकोच नहीं है कि इन लोगों की सांठ-गांठ चीन और पाकिस्तान के साथ पूरी तरह से है। जब ग्रासाम के लोग बातचीत के लिए यहां आते हैं, आन्दोलनकारी यहां पर बातचीत करने के लिए आते हैं तो आसाम की समस्या पर समजीता करके जाते हैं, लेकिन इसके पीछे क्या राज है कि जब ये लोग ग्रासाम वापस पहुंचते हैं तो उनके बयान बदल जाते हैं । इसलिए मैं बिल्कुल विश्वास के साथ यह कह सकता हूं कि वहां पहुंच कर यही विरोधी दल लोग उन लोगों को भडकाते हैं। ये विरोधी दलों के लोग कौन हैं ? मेरी यह मांग है कि इनको एक्सपोज किया जाये क्योंकि इन लोगों की साठ-गांठ चीन ग्रीर पाकिस्तान के साथ है। ये लोग ग्रवश्य ही चीन ग्रौर पाकिस्तान के गुर्शे हैं। ये लोग अवश्य ही चीन और पाकिस्तान के दलाल हैं

मैं सरकार से यह निवेदन करूंगा कि इन लोगों के प्रति कड़ा रवैया ग्रपनाया जाये क्योंकि ग्रासाम को ग्रगर किसी प्रकार का न्बसान पहुंचता है तो उसमें इन लोगों का हाथ है । ये लोग देशद्रोही कहलायेंगे । मैं यह जानना चाहता हं कि क्या इन विरोधी दलों के लोगों ने ग्राज तक इस चीज को कन्डैम किया है कि ग्रासाम से जो ऋड की सप्लाई लाइन रुकी हुई है वह न रोकी जाये ग्रीर वहां पर जो धरना दिया जा रहा वह न दिया जायें ? इस बात से यह साफ जाहिर होता है कि ये लोग देश को पैरेलाइज करना चाहते हैं, देश की एक्टी-विटीज को खत्म करना चाहते हैं। एक ग्रोर जहां ईरान ग्रीर इराक के ग्रन्दर इतनी जबर्दस्त घमासान लडाई चल रही है कि जिसके कारण ऋड की समस्या बनी हुई है, दूसरी भ्रोर ये लोग ग्रासाम के ग्रन्दर इस ग्रान्दोलन को इसलिए बढ़ावा दे रहे हैं कि वहां से जो ऋड मिलता है वह न मिले। हमारे देश को ईरान ग्रीर इराक से जो ऋड मिलता था लड़ाई की बजह से उसके मिलने में परेशानी हो रही है। इन लोगों के ग्रन्दर पाप की भावना इसीलिए ये लोग ऐसे काम कर रहे हैं । हमारे कुशल मंत्री श्री सेठी जी ने पहले ही कुड का इंतजाम कर दिया है ग्रीर ऋड की सप्लाई उन्होंने दूसरे मुल्कों से मुहैय्या कराई है। इसीलिए ग्राज ये लोग इस बात से चिढे बैठे हैं। एक ग्रोर भारत सरकार इतनी जागरूक होकर, इतनी सजग होकर ऋड की समस्या को सोल्व कर रही है, वहां दूसरी ग्रीर विरोधी दलों के लोग ग्रासाम में इस प्रकार की धाधंलेबाजी करना चाहते हैं । श्रासाम का मामला बड़ा गुम्भीर है। यदि ग्रासाम की समस्या के साथ इन लोगों ने किसी प्रकार का खिलवाड किया तो हमारे देश के ऊपर बहत बडी

श्रापत्ति ग्रा सकती है । मैं ग्रापके माध्यम से ग्रीर सदन के माध्यम से विरोधी दलों से यह निवेदन करना चाहता हं कि अगर वे अपने आपको देश-भवत कहते हैं तो ग्रसाम के ग्रन्दर कड की लाइनों पर जो धरना दिया जा रहा है उसके संबंध में वे सब मिल कर इस बात का बयान दें कि वहां इस प्रकार का धरना देना न्यायसंगत नहीं है । इन गब्दों के साथ मैं सरकार से यह निवेदन करता हं कि कोई भी व्यक्ति. चाहे वह विरोधी दल का कितना बडा से बड़ा नेता हो उसके प्रति सख्त से सख्त कार्यवाही की जाये ग्रीर यदि जरूरी हो तो नेशनल सुरक्षा ग्राडिनेन्स के श्चन्दर ऐसे लोगों को जेल में ठूस दिया जाये ताकि हमारे देश की ग्रखण्डता के साथ कोई खिलवाड करने का दहस्साहस न कर सके ।

श्री ग्रश्विनी कुमार (बिहार) : उपसभापति महोदय, मैं ग्रापका ग्रीर संसदीय कार्य मंत्री का श्राभार मानता हं कि स्रासाम की इस महत्वपूर्ण समस्या को देखते हुए ग्रापने बहस के लिए समय बढाया ग्रीर सब लोगों को ग्रपने विचार व्यक्त करने का मौका दिया । बजट पेश किया गया है ग्रासाम का बजट से स्पष्ट होता है कि ग्रासाम की ग्राज तक ग्राधिक दिष्टि से ग्रत्यन्त उपेक्षा हुई है और ग्राज जो उसके लिए धन दिया गया है वह अत्यन्त कम है। वहां पर जो भी डेवलपमेंट का काम होना चाहिए था वह बहत अपेक्षित रहा है। इतना उपेक्षित रहा है कि पिछले दो वर्ष ही पांच नई लाइन वहां के लिए सेंक्शन की गई ग्रीर उसके पूर्व कोई लाइन वहां नहीं थी । पिछले दो वर्ष पूर्व ही दिल्ली से सीधी गाडी चाल की गई है, उससे पूर्व दिल्ली से ग्रासाम के लिए कोई सीधी गाड़ी नहीं

थी । इतना ही नहीं ग्रासाम के लोगों की भावना बन गई है कि वे उपेक्षित है । वहां पर ब्रहमपुत्र और उनकी सहायक नदियां हैं जिनमें देश का एक तिहाई पानी ग्राता है । इस पानी का उपयोग वहां पर हाईडल प्रोजेक्ट बनाने के काम में ग्रा सकता था, मगर उसकी उपेक्षा हुई है। उसको डेवलप करने के लिए, उसको ग्रागे लाने के लिए, बिजली पैदा करने के लिए बांध बनाने की ग्रोर ग्रभी तक समचित ध्यान नहीं दिया जा सका है । तीन हैम बन जाने से वहां पर हजारों मेगा-घाट बिजली पैदा हो सकती है. परन्त इस बजट में उसका कोई प्रावधान नहीं है। इस प्रकार से आसाम से लोगों के मन में यह धारणा बन गई है कि दिल्ली हम से बहुत दूर है ग्रीर दिल्ली हमारी उपेक्षा करती है । इतना ही नहीं इसके पीछे उसका पिछला इतिहास भी है। श्रीमन, ग्रापको याद होगा ग्रौर माननीय सदस्यों का भी याद होगा कि जब ननमती रिफाइनरी का प्रश्न आया तो ग्रासाम के लोगों को ग्रान्दोलन करना पडा । आन्दोलन होने के बाद वहां पर रिफाइनरी बनी, ग्रन्यथा, वहां के लोगों के मन में यह भावना है कि वह रिफाइनरी वहां न होती । ग्राज भी ग्रासाम के लोग कहते हैं तथा यह उनकी धारणा बन गई है कि ब्रह्मपुत्र पर पुल बनाने के बारे में ग्रगर ग्रान्दोलन न किया होता तो वहां ब्रह्मपुत्र पर पूल न बना होता। वहां के जो मैचरल रिसासेर्ज हैं, कोयला है, लाइम-स्टोन है, इसको देखते हुए वहां का जितना डेवलपमेंट होना चाहिए था, जिसको ग्रागे लाने के लिए जो काम होना चाहिए था वह ग्राज तक नहीं हो पाया है ग्रीर इस कारण से ग्राज वहां पर यह भावना व्याप्त है वे बहुत उपेक्षित है। इस बजट से भी उन के लिए उपेक्षा की भावना स्पष्ट होती है।

श्री ग्रश्विमी कुमारी

दूसरा प्रक्त यह है कि ग्राज जो वहां पर समस्या बन गई है। उसके गीछे भी उसका एक इतिहास है । जिस इतिहास से मेरा अनुमान है कि गभी माननीय सदस्य परिचित होंगे । उपस्थापति महोदय, द्यानाम में, पहले जो पूर्वी बंगाल था जो ग्राज बंगला देश हो गया है, उससे सतत लोगों का म्राना बना रहा है और 1947 के बाद से बहुत बड़ी संख्या में लोग वहां ग्राये हैं। 1961-7। के दीच में वहां की जन-मंख्या 34 प्रतिशत बढ़ी है ग्रीर जो मेरे पास ग्रांकडे भौजुद हैं जसके ग्रनुसार पाकिस्तान की जनसंख्या 1951-61 के बीच में 23.7 प्रतिशत बढ़ी, जब कि पूर्वी बंगाल जो उस समय पाकिस्तान का एक हिस्सा था, उसकी जनसंख्या में केवल 20.9 प्रतिशत की वृद्धि हई । यह सब जानते हैं कि पूर्वी बंगाल में जनसंख्या वृद्धि का जो रेट है, वह पश्चिमी पाकिस्तान से ज्यादा है। तो यह जो 3 प्रतिशत का स्रन्तर है ये लोग कहां गए । साफ है ये सब अंग⊦ल में स्राये, श्रासाम में म्राये । इस समस्या के प्रति स्नासाम के लोग बहुत पहले से जागरूक हैं स्त्रीर हमेशा इसके लिए परेशान रहे हैं श्रौर इसके लिए भ्रान्दोलन करते रहे हैं । उस भ्रान्दोलन का परिणाम हम्रा कि 1950 में इमी-ग्रेशन ऐक्ट बना परन्तु 1957 में उसे बापस ले लिया गया । 1961 में म्रान्दोलन क्ष्मा तथा 1964 में एक ट्राइब्युनल बनाया गया कि जो विदेशी वहां पर भ्रा गये हैं उनको छांटा जाय । परन्तु उसके बाद उस ट्राइब्यूनल को भी समाप्त कर दिया गया । इस प्रकार में वहां जो जो प्रयास किये गये उसे सरकार हमेशा स्वीकार करती रही है। पूर्वी बंगाल से, बंगला देश से ग्राने वालों की संख्या बढती रही, इन्पनीट्रेटर्स

माते रहे परन्तु उनके लिए जो कदम उठाये जाने चाहिएं थे वे कदम उड़े नहीं भ्रौर उनको ऐसा लगता है कि हमारी उपेक्षा हो रही फिर 1971 में वहां पर ग्रान्दोलन हुआ। कि यह जो बाहर से आने वाले घुसपैठिये हैं उनको हटाया जाय परन्तु वह भी रोक दनापड़ा बंगला देशा की लड़ाई के कारण । इसके कारण जो इत्फ्लीट्रेटर्स थे वे वहां बने रहे श्रौर इसके कारण श्रासाम के लोग ग्रीर परेशान हो गए। मार्च, 1978 में मंगलडोई लोक सभा उप-चुनाव की घोषणा हुई, बहां मतदासा सूचियां संशोधित की गई और उसमें देखा गया कि 70 हजार आक्षेप आए और उनमें 45,000 विदेशी नागरिक पाए गए । एक लोकसभा चुनाव क्षेत्र के ग्रन्दर 45 हजार विदेशी नागरिक पाए गए जिसके ऊपर शकधर साहब जो उस समय हमारे चीफ इलेक्शन कमिशनर थे उन्होंने कहा कि समस्या गम्भीर है । कल मेरे मित्र श्री गोस्वामी जी ने भी कहा और पढ़ कर बताया । ग्रब यही शकधर साहब सितम्बर 1978 रे एक वेक्तव्य देते हैं ग्रौर बाद में जब चुनाव कराने का समय ग्राया तो उन्होंने कहा कि इस समय कोई संशोधन नहीं हो सकता है । इसलिए यह सम्भव नहीं है । परन्तू, इसके खिलाफ ग्रासाम के श्रन्दर यह भावना जागी कि इसी भावा में अगर विदेशी आते रहेंगे, मतदाता बनते रहेंगे तो मतदाता बनने का ग्रर्थ यह है कि विधान सभा के सदस्य बन सकते हैं, लोक सभा के सदस्य बन सकते हैं, राज्य सभा में वैठ सकते हैं । मख्य मंत्री बन सकते हैं ग्रीर सरकार के मंत्री बन सकते हैं । क्या यह सरकार इसको स्वीकार करेगी कि विदेशी नागरिक इस सदन में क्राएं और इन स्थानों पर विदेशी मागरिक वैठें । इसके खिलाफ परेशान हो **कर**

जन ग्रान्दोलन हम्रा । इस प्रकार का म्रान्दोलन शायद भारत के इतिहास में ग्रभी तक नहीं हुग्रा। पूरे साल भर से सारे ग्रासाम के नागरिक गरीब लेकर पंजीपति विद्यार्थियो तक. लेकर सरकारी कर्मचारियों तक, सब परेशान हैं । मैं ग्रापके माध्यम से सदन से यह निवेदन करना चाहंगा कि यवकों की, जनता की परेशानी की खोर आप ध्यान दें। क्यों वे परेशान होते हैं? क्यों सारा सामाज उद्वेलित होता है। उनके मन में एक भावना बन गई कि यदि वह विदेशी नागरिक रुके नहीं, उनको मतदाता सूचियों से हटाया नहीं गया तो शायदकुछ वर्षों के बाद आसाम के नागरिक ग्रपने ही देश के ग्रन्दर अपने ही प्रान्त के ग्रन्दर विदेशी बन जाएंगे। कहीं वह ऊंट ग्रीर ग्ररब वाली बात न हो कि ऊंट ने थोड़ी सी जगह मांगी ग्रौर धीरे धीरे उस व्यक्ति को भी कैम्प से निकलना पड़ा । ग्रासान इसका एक ज्वंलत उदाहरण है । श्रासाम की इतिहास में वीरतापुर्ण भूमिका है । ग्रासाम ने 17 बार मगलों के ग्राक्रमण को हराथा । तो इस सारी भावना को देखते हुए वहां जो इनफिल्ड्रेशन हो रहा है. बंगलादेण से हो रहा है उसको रोकने की व्यवस्था ग्रभी तक पूरी नहीं हो सकी । पिछले सदन के ग्रन्दर गह मंत्री ने वक्तव्य दिया था कि ग्राज भी इन-फिल्ट्रेशन हो रहा है 13-5-1980 को वहां के जो मख्य सलाहकार है सरीन साहब, उन्होंने भी स्वीकार किया, मैं ग्रापके सामने पह कर बताना चाहता

"The Special Adviser to the Governor of Assam, Shri H. C. Sarin, is known for his dynamism and he looks into these complaints swiftly. He has inspired confidence by his AIR broadcast, especially his remark, "I am personally not in fav-

our of having any foreigners in Assam.". He has done well to announce that the border posts are being strengthened and six motor boats are being sent immediately to Gauhati to be deployed in the rivers there."

(No. 2) Bill, 1980

6 मोटर बोट्स भेजने की बात कर रहे हैं । इतना लम्बा चोड़ा बाईर है और उसके ऊपर केवल 6 मोटर बोट्स से क्या होगा ? क्या सरकार इससे ग्रीर ग्रविक साधन नहीं दे सकती है । क्या सरकार इनफिल्टेशन के रोकने के ग्रौर उपाय नहीं कर सकती है ? मुझे बड़े दुख के साथ कहना पड़ता है कि प्रासाम के लोगों की भावना है कि ग्राज जो केन्द्र में हमारी सरकार बैठी है जिस दल की सरकार बैठी है पोलिटिकली मोटीवेट हो कर उन्होंने आज तक इनफिल्ट्रेशन की और से श्रांख बंद रखी । कभी कभी तो लगता है कि शायद उन्होंने बढ़ावा भी दिया है । इसकी ग्रोर में ग्रापका ध्यान खींचना चाहैगा । ग्राज साल भर हो गया पूरा ग्रासाम ग्रान्दोलित है कि बह विदेशी नागरिक हटाये जायें । विदेशी नागरिक जो बंगलादेश में बैठे हैं ग्रान्दोलन के बावजुद ग्राज भी ग्रासाम में ग्रा रहे हैं में ग्रापके माध्यम से माननीय गृह मंत्री जी से जानना चाहंगा कि कौन सी ताकते हैं इस के अन्दर जो उनको बलाने के लिए बढ़ावा दे रही हैं । ग्रभी हमारे किसी मिल ने कहा कि विरोधी दल का चीन ग्रीर पाकिस्तान से संबंध होगा । मैं इसके ऊपर कुछ नहीं कहता परन्तू ग्राज जो बंगलादेश से ग्रान्दोलन के बावजूद इनफ्ल्ट्रेटर था रहे हैं जबकि उनको लगना चाहिए कि सरकार कभी भी हमको बाहर कर सकती है इसके बावजूद वे ग्रा रहे हैं । इसका स्पष्ट उदाहरण है कुछ ताकतें ग्रासाम में बैठी हैं जो

[भी अधिवनी कुमार]

कि पोलिटिकली मोटीवेशन से उनको यहां म्राने के लिए प्रेरित कर रही हैं। ग्रीर कह रहे हैं कि कोई तुमको यहां से निकालने का सवाल नहीं है; उनको भ्राश्वासन दिया जा रहा है ग्रीर इसी का यह परिणाम है कि आज यह समस्या सुलझ नहीं रही है ग्रीर ग्रांदोलन हम्रा है । विद्यार्थियों का ग्रांदोलन हुआ , जवान लोगों ने ग्रान्दोलन किया चंकि उनको भविष्य अन्धकारमय दिखता है कि जब वे बडे होंगे तब शायद उनकी भी वही गति न हो जो बंगाल में रहने वालों की सन 47 में हुई थी। इससे परेणान होकर उन्होंने स्रादोलन किया । परन्तु ग्राज भी जो सरकार उनके साथ चर्चा कर रही है, उस चर्चा में क्या सरकार ईमानदारी से चर्चा कर रही है। यह ईमानदारी की चर्चा है कि नहीं यह सरकार को स्वयं सोचना चाहिए । विद्यार्थी यहां ग्राये गृह मंत्री से बातचीत हुई, बहुत कुछ प्वाइंट सूलझ गए, बहुत, सारी समस्यायें समाप्त हो (Time bell rings) गर्या

मैं थोड़ा सा समय लेना चाहता हूं, उप-सभापति महोदय ग्रापने मुझे ग्राज पहली बार सदन में बोलने का ग्रवसर दिया है।

श्री उपसभापित : एक दो मिनट ग्रौर ग्राप बोल सकते हैं।

श्री शिव चन्द्र झा (बिहार): इनको 10 मिनट श्रीर दीजिए।

श्री उपसभापति : 10 मिनट हो गए हैं ग्राप दो मिनट ग्रीर बोल सकते हैं।

श्री श्रश्विनी कुमार : बिहार के लोग श्रासाम से सम्बन्धित हैं इसलिए बिहार के लोगों का श्रधिकार होना चाहिए। इसलिए मैं श्रापसे निवेदन कर रहा हूं। वे विद्यार्थी जब यहां श्राये बातचीत हुई, भिन्न भिन्न वक्तव्य सरकार की श्रोर से श्राते हैं, सब तय हो गया, बातचीत के बारे में सुना गया कि कल

सब ठीक हो जाएगा, वक्तव्य दिया गया कि बातचीत समाप्त है, मान ली जायगी, बातचीत के श्रंदर सब महों पर जिन बातों पर सरकार जो कहती है स्टुडेंट वहां जाकर वापस हो जाते हैं इसलिए ग्रखबार पड़ने के बाद ऐसा लगता है कि सरकार दो या तीन मतों से बोल रही थी। सरकार का एक भाग बातचीत करना चाहता है ग्रीर दूसरा भाग रिप्रेशन के लिए तैयार हो रहा है। अगर आंदोलन नहीं होगा और बारी बारी से एक व्यक्ति सामने लाया जाता है। यह व्यक्ति बातचीत करेगा ग्रीर वह व्यक्ति श्रांदोलन का दमन करेगा ग्रीर उस दमन की दृष्टि से देखा जाय तो दमन से ग्राज तक स्रांदोलन नहीं दबा है। मैं सरकार को बताना चाहता हं कि कोई भी जन-ग्रान्दोलन जिसके पीछे सारा समाज लगा हो उसे पुलिस श्रीर मिलिटरी से नहीं दबाया जा सकता है। उसका परिणाम गम्भीर होगा यह आज तक सरकार स्वयं देख चकी है। इसके बाद जो एक वड़ा मुखद वक्तव्य कल मैने टेलीविजन पर प्रधान मंत्री का सुना कि ग्डविल से समस्या सूलझ सकती है। कहां से गुडविल की कमी है ?गुडविल की कमी यदि है तो उनके गृडविल के वक्तव्य का जवाब ग्रासाम के लोगों ने दिया कि उन्होंने जुटपर से ब्लोकेड उठा दिया। आप एक कदम बढायेंगे तो वे भी एक कदम बढायेंगे। बच्चे है, जवान लड़के हैं, ग्राप बुजुर्ग हैं, ग्रापको ग्रागे बढना चाहिये, ग्राप देश के प्रधान मंत्री हैं, देश की सरकार चला रहे हैं। ग्रौर ग्राज जो यह देश के ग्रंदर भावनः आ रही है कि इस बात को किया जाये. मैं सरकार से फिर निवेदन करना चाहंगा कि हमारी सरकार की प्रधान मंत्री एक महिला हैं, उनके अन्दर मात शक्ति सरकार के अंदर पितृ शक्ति होती है. दोनों मिलकर यदि आज आसाम की सम-स्या को मुलझाने के लिये थोडा यहीं से बात करने के लिये आगे बढेंगे तो मझे

विश्वास है कि ग्रांदोलन समाप्त हो सकता है । देश की ग्रखंडता रह सकती है। उनका ग्रदोलन संवैधानिक है, कानन के साथ है। क्या दुर्भाग्य है देश के ग्रंदर, दुनिया के श्रंदर कि हमारे जवान इसलिये लड़ रहे है कि विदेशियों को हटाम्रो ग्रौर सरकार इस पर पीछे हट रही है।

उपसभापति : क्रपया समाप्त करिये।

श्री ग्रश्विनी कुमार : ग्रंत में जो बजट के ग्रंदर ग्रासाम की उपेक्षा ग्राज भी हुई है मैं उसका विरोध करता है ग्रौर मेरा निवेदन यह है कि इस पर विशेष ध्यान दिया जाये।

SHRI AJIT KUMAR SHARMA (Assam): Sir, on a point of information. The Home Minister ought to have been here. (Interruptions)

श्री शिव चन्द्र झा: यह उपेक्षा का उदाहरण है।

श्री उपसभापति: उपेक्षा नहीं है, श्रभी बैठे थे, बाहर गये हैं, फिर स्रा रहे हैं। The Home Minister is very much here. (Interruptions,) He was here. Just now. (Interruptions) Just now he has gone.

THE DEPUTY MINISTER IN THE **FINANCE MINISTRY** OF (SHRI MAGANBHAI BAROT): He has just gone. The Minister is also going to intervene in the debate. Whatever points have been made during the course of speeches here will be conveyed to him.

MR. DEPUTY CHAIRMAN: He is very here. Don't much coming worry (Interruptions) Mr. Ramamurti.

> SHRI P. RAMAMURTI (Tamil Nadu): Mr. Deputy Chairman, Sir, I am not concerned with what arran

gements the Government is going to make to satisfy the requirements of the Constitution. On the 12th of December there must be a popular Government; the Presidential rule cannot go on. I am not very much concerned with it, because I know whatever Government is formed that cannot last for long. So I am not very much concerned with that. I am now concerned with this Budget, whether this Budget will give confidence and hope to the people of Assam. The present agitation and how to bring about a settlement is what I am more concerned with.

Now. Sir. I would like to tell the Finance Minister that when fte makes a responsible statement—he made earlier statements through the Budget proposals in the Budget Speech—he has to be a bit careful and he should not lose his credibility. He has stated here that essential articles are available and at proper prices in Assam. Just the other day, when we had a meeting of the Opposition leaders with Mr. Zail Singh in which Mr. Venka-taraman was present—I think last Monday-Mr. Zail Singh himself stated that essential articles are not available and that people are suffering. This is what Mr. Zail Singh himself stated, and Mr. Venkataraman did not utter a word against it. But here, on the floor of the Parliament, a serious statement is made that essential articles are available in plenty, and that there is no difficulty. So, what credibility will this Government have if such statements are made on the floor of the Parliament? This is what I wanted to point out.

Secondly, Sir, the provision of Rs. 190 crores as against Rs. 160 crores earlier does not mean any increase because, during this period, there has been a 20 per cent inflation. If you calculate the 20 per cent inflation on Rs. 160 crores, it comes to Rs. 32 crores. So, it is Rs. 150 crores plus Rs. 32 crores, that is Rs. 192 crores. There fore, in physical terms, this is nothing more than what was there earlier. Therefore, this kind of approach

[Shri P. Ramamurti] the problem of economic development of Assam and of the entire Norih-East is not going to help us to bring about a greater and greater national integration, and a sense of belonging which they are today losing very rapidly. And, therefore, the fissiparous tendencies and the separatist forces are existing on this fertile ground, and the fertile ground is created by the neglect of these areas for the last so many years. And this Budget does not reveal that there has been any change of approach. For example, there is oil there. Already a refinery is working. Can't the Government think in terms of having a DMT plant there? If you have a DMT plant Iheie, say of 30 or 40 thousand tonnes, you can give employment to a number of people. And you can have plastic industries there and thousands and thousands of employment opportunities can be created. The DMT need not be imported from foreign countries, and for which we are spending a lot of foreign exchange. And why should we not have even such imaginative things? There is limestone there; there is coal there. You can exploit coal and limestone and put up cement factories. Putting up cement factories in Assam would mean that the whole of the North-East would be served, and there will be so much of less burden on the railway system. Therefore, all these imaginative thing's in order to see that this entire area is developed are not reflected in the Budget. Just saying that we are giving more, it is not neglected, will not solve the problem. Similarly, Sir, this entire North-East has got to go through the bottleneck of what is called the Siliguri bottleneck. The distance that the railways have to carry the commodities before reaching there is an enormous distance, nearly 1,200 KMs. And it is not their fault that (he partition took place. If the partition had not been there, all these commodities could have been sent directly from Calcutta. Now, could not the Government imagine that these people should not suffer because of partition of the country, and that the railways should charge a notional tariff? Could

the Government not work out a notional tariff as if Bangladesh was not there, as if the distance was what it was before Bangladesh was separated, and on that basis the railway tariff is worked out for this area? That is why, Sir, all these people are made to suffer. So, why can'fyou have a DMT plant? You have got the petroleum refinery there. So, why can't you have a petro-chemical complex there? None of these things is thought of, Even for that refinery, a lot of agitation had to take place in the past. Therefore, I would ask the Government of India to think in terms of having a plan for the rapid development of communications, industries and all these things in this entire area so that a sense of belonging among these people can be developed quickly. Now I come to the agitation problem. After indicting Government for the neglect of this whole area, I now come to the question of agitation. I am glad that yesterday Mr. Goswami was also talking in terms of finding a solution which is acceptable to all the parties, a national concensus of all the parties being evolved. I am very glad to point out that. But I would like to point out to him only one thing, namely, that when he says that the en. tire people of Assam are involved, it is not so. In that I would like to contradict him. I may only point out that a majority of the Assamese speak' ing people are involved and Assam does not consist of Assamese speaking people only. The tribals are not in volved in it. The tea garden workers numbering about 24 lakhs are not involved in it Other people are not involved in it. So many other minorities are not involved in it. Can he explain why is it that they have not been able to involve the other people? The Assamese speaking people have not been able to win their confidence, is something which they have got to seriously consider. It is only the Assamese speaking people who are involved in it. The tribal people of Mizoram and other places, were feeling that they were being neglected and dominated by the Assamese speaking people when they were part of Assam. They fought

In this context, he said that today oil was being blocked as a sort of leverage. I would like to ask him why is it that tea is not being used as a leverage? Oil belongs to the Govern-ment but the tea gardens, a majority of the tea gardens, belong to the Britishers. So the British tea planters can send their goods out, no boycott of that. But the plywood and the oil, these are the only things which are today being boycotted. There is another serious aspect of it. These are the things which give rise to suspicion that certain forces are behind it which do not want a settlement. This is my submission. Let them also think about it.

Then, I agree with him that this problem can be solved only on the basis of the Constitution, on the basis of the laws of f\e land and on the basis of certain international commitments. I would like to say not only on the basis of international commitments but on the basis of certain historical realities which have come into existence in this country not by our volition, it is not of on, liking, but

such thing has come about. The partition has come about despite our wishes. And, you cannot talk of other countries where this kind of partition has not taken place. Today, for example, in England, there is an uproar against Indians. Let us also think about it. If you adopt the same policy here, what will happen? Today how is the Conservative Government of Mrs. Thatcher treating the Indians who have gone there? Therefore, Sir, v/hen we talk of this problem, we have got to take into consideration all these factors.

(No. 2) Bill, 1980

Does he not know or does this House know that between 1962 and 1972 four tribunals were set up. by the Government of the party to which Mr. Goswami Fnen belonged in Assam, for the purpose of detecting foreigners, who had infiltrated into Assam right from the beginning, and the*e tribun als have reported, after evidence wa1? given, 3.10 lakhs, people as infiltrators-They have been deported, and after that the Government of Assam in a Notification had stated that Gazette the task of detection is over and these tribunals have got no further work and therefore we are winding up the Tribunals. This is the Report of the Government of the party to which Mr. Goswami belonged. Is that not a fact? If that is the fact, why are you today talking of 1951 1951-foreigners-foreigners? This I cannot understand unless something else is theve

Then, under the Indian Citizenship Act, if a child is born in this country, unless the parents do not want it, any child that is born in this country is an Indian citizen. This is the Indian Citizenship Act. This is the Citizenship Act in every country. So, people who came in 1951, have their children who were born here. It has been ;; period of 30 years now and those children and their children also are automatically Indian citizens. Are you then going to deport their parents? even if you want to do that, after all they have been here for nearly 30 years even if they have not applied formally for the Indian citizenship due

to the fact that they did not know the Indian Citizenship law and you cannot blame them. Are you going to deport them? Then What is this exercise lor? Similarly, people who came in 1961, have been staying here. So many people have been detected; maybe, some few of them may not have been detected. Even if that be so, it is now nearly 20 years and by now they are entitled to Indian citizenship. That is why, this suggestion of 1971 was there

Now, Sir, on that basis, let us start working on the proposal that has been made. The Government of India have said that they shall also try to detect people from 1961, if necessary, but they cannot be sent out. Therefore, if there is a will, if there is a desire to find a solution, it can be found. I agree that this problem has to be solved not on the basis of repression. Repression does not solve a problem. But at the same time, I would request Mr. Goswami also to go and convince those students. This effort must be on the other side also. These are the lines on which you can discuss the whole thing and get convinced.

We had proposed the other day that there must be a tripartite meeting. It should not be only a bipartite meeting. I have no objection if Mr. Goswami is also associated. It is good if Mr. Goswami is also associated. But the problem comes if somebody takes a totally inflexible position. Today's newspaper report says—I do not know how far it is true; I hope it is not true— that the AASU and Gana Sangram Parishad have said that they are willing to come if the Government of India accept 1951 as the date for detection and deportation. If that i_s the case where is the need for talks at ail? There is no need for talks. Once you agree to it, where is then the question of talks or of having a tripartite conference? Where is the question of talks if they want everything to be on a platter? So I hope that this report is not true because I do not think the Government of India has

received any letter. These are newspaper reports and I do not want to rely upon the newspaper report. If that is the position, I would like Mr Goswami to go and persuade them not to have such an inflexible position but to come here and discuss the whole thing. That is what I would like him to do. They need not Put any condition. Without any precondition, they should come here. Because if you put any preconditions, where is the need for having a discussion at all? Where is the need for a tripartite conference or a bipartite conference? Nothing is needed. There is no need of any conference. Therefore, I would like the people who are interested in the solution of this problem to go and try to convince those people that this kind of a con3!tion that they are putting is totally unreasonable position from the point of view of national economy, from the point of view of their getting sympathy of the people of the country even, in order to solve their problem.

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I am one with Mr. Goswami and 1 have always pointed out that this problem has arisen because of underdevelopment there. But the slogan of the 'sons of the soil' theory is a dangerous slogan. But I would like to know who started this slogan? it was Shiv Sena which started it. And at that time it was the Congress Government that was there. And it was encouraged by no other person than n Minister at that time—I do not take his name—who now happens to be a very high dignitary, holds a high position in the congress I party to day. I do not take his name because he is not a Member of this House. And I have said that he was encouraging the Shiv Sena in 1967-68. And there was no answer to that because I have got paper cuttings of his speeches. That encouraged Shiv Sena and today, for electoral purposes, who is in league with Shiv Sena? Who started this slogan again? How many Congress Ministers have talked about the sons of the soil? Has not Mr. Gundu Rao talked about it? Have not other Chie* Ministers talked about ix? You talked about it. Shrimati Indira Gandhi

now finds that this is a bad slogan and it is recoiling upon them. I am glad, she has now reversed this thing; they have said that this should be stopped. We were the people who fought against it2 not the Congress (I) Party or the previously united Congress Party. You did not fight against it. Hence, having encouraged it, we have let loose a Frankestein ghost and it is today playing havoc like Hell. Hence, I would only ask the Government, sn far as the economic problem is concerned, to rethink about this aspect on the question of allocation and announce concrete industries. We should tell the people of Assam that these are the industries which we are going to develop in this Region and we should be able to convince them that this will solve the problem of unemployment to a great extent. This will mollify them and along with this, we should try to reason with the students and see that a reasonable solution is found to this question.

Assam Appropriation

SHRI BHUPESH GUPTA (West Bengal): Sir, Comrade Ramamurti has spoken. I do not wish to say very much. At the moment, we are all concerned with the solution of the most important problem, namely, the problem of this agitation and how to bring it to an end in order that a new chapter could be opened for discussion and consiultation as to how the other grievances, apart from the foreign nationals issue, could be settled. Of course, the foreign nationals issue, as they call it, is a vital one. Its solution should be found. I must say, when T read the newspapers today, I was a little depressed. The news item says that the two organisations, the San-gram Parishad and the Students' Union, would be agreeable to come to Delhi for what has now come to be known as the tripartite talks, only when the Government accepts the 1951 Census and the 1952 electoral rolls, as the basis. I do not wish to say much. This is not the the way to start the negotiations. The" suggestion for a tripartite meeting came from the Opposition when we met the other day the Home Minister and other Ministers. I must say, the response of the

Home Minister to it was quite positive. That is to say, he accepted the suggestion. I understand from the newspapers that he has invited—I do not know; officially, nothing has been announced—the student leaders and others to come here for tripartite talks. We never discussed the conditions. We, the Opposition Parties, have different views in regard to this so-called cutoff year or other related matters. We never discussed the conditions. All we are interested in is that the agitation should end, the repressive measures should end and the whole thing should be thrashed out at the negotiating table by mutual discussions and consultations. I think, anybody who has the perspective of the unity of the country on the one hand and the wellbeing of the people of Assam and the removal of their legitimate grievances on the other, will agree that in the present situation, there is no other way but to explore the possibilities of the negotiating table. I do not see as to why the response should not be prompt and quick.

We too had conducted many agitations in the country. Sometimes the agitations succeed, sometimes they fail. But there comes a time when we come to the negotiating table to have discussions and to have a settlement and this is nothing extraordinary or derogatory or unbecoming for th? leaders of any agitation. Therefore, we fail to understand why this is so. Even now I would only appeal and ask the leaders of the AASU and the Gana Sangram Parishad of Assam to come to Delhi, start tripartite discussions where all the political parties, opposition as well as the ruling parties, will be there. The Government will be there and I would certainly like the Members like Shri Dinesh Goswami and others, to be associated with it.

SHRI DINESH GOSWAMi (Assam): I feel nattered when everybody is taking my

SHRI P. RAMAMURTI: Because you made a point.

SHRI BHUPESH GUPTA: Those who do not belong to any party may not come as party representatives. But that should not be a bar on Shri Dinesh Goswami's coming and similar other friends from Assam coming to participate. We should not make it a condition that they must lelong to one or the other political party. Mr. Dinesh Goswami; I have got regards tor him. He is one of those congress-, men who have not defected. He can become a party man day after tomorrow, there is no difficulty now a days. I congratulate him that he has shown his integrity of character to some extent. Apart from their views and other things i like people who have integrity of character. He should be there when the discussions take place. Apart from what he has said, there are many other points which should be considered. Therefore, again 1 voice my anguish, our desire, our fervent wish that tripartite talks should start. And once we start, surely we will not fail in finding out a suitable sdution. We are not coming from outside India, just as they are not coming from outside India. I am sure, all of us have a common objective in mind. When I say 'common objective in mind' 1 have in mind not only the question of maintaining unity of the country alone, but also the problems of Assam and the issues the agitation has brought to the forefront. Surely, ingenuity will not fail us to find a solution. Statesmanship will not debar us from working out a collective, combined and correct approach through mutual discussion, but it requires readiness for that. I would ask the Government to withdraw if any repressive measures are there. Nothing should be done; but the agitators should also withdraw the agitation. One brings in the other. We know, we have been the victims of the repressive measures and we have also been the creators of agitations. But then if we want a solution, agitation has to be called ofT and the repressive measures also go. Therefire. I nm not using 1he words 'package desd'. it should be an integrated approach, naturally shared by the agitators in Assam and by all oT us here.

And that can be achieved, through a wise decision and collective wisdom of the nation, with the Assam friends participating in it. Let the agitation become a thing of the past. Why can't it be done? I ask my fiiend, Shri Dinesh Goswami, to muster, his forensic ability, his eloquence, his patience, his sincerity and earnestness to persuade these people, the friends in Assam, to take to the path of reason in this matter and the path is talk, talk and talk. Well, we find even the wars are settled by talking. We find big powers with nuclear weapons piled up on either side, almost coming on the brink of war, decide to come to talks to settle the problem.

Can we not within the framework of the nation, belonging to the same nation, having fought for the same freedom battle and having striven to build up the unity and integrity of this nation, sit together as friends and brothers and settle our dispute through discussions and talks?

PROF. D. P. CHATTOPADHYAYA (West Bengal): Yes, we can.

SHRI BHUPESH GUPTA: Certainly we can. This is a part of our culture. Yes, our culture, of course, is that we have fought when fight is necessary. But when internal matters come, for settling our internal disputes, we have seen what has happened when we take to a path which rules out discussion, talks, negotiation and dialogue. Then it leads t₀ disruption, ruin and frustration and the advantage is taken by others. But whenever we have taken the path of talks and discussion, we have found a way out, an agreed solution for the benefit of 'all- That should be the approach. I still hope that they will come. We shall participate.

Why should our Assam friends think that we sitting here and many there are all lost to their just causes? Why should they think that we do net feel for them and when they ventilate their legitimate grievances, why should they think that we have not at heart the

well-being of the people of Assam, or the desire to redress their legitimate grievances? And then why should they not come to talk to us? Why evade us?

Tripartite talks now is a new venture, a new thing. It has never happened. Three parties are taking part— the agitators, the Government and the Opposition. Some support the agitation; others do not support the agitation. We shall all be sitting together because of our common resolve to find a way out and a solution of the problem. I think this is how we should approach the problem. We have done it oefore. Parliament is in session. Here is the time for our Assam students, youngmen and their leaders to come here and discuss because the talks will take place concurrently with the Parliament Session. Everything Parliament itself will watch. Why should they not have faith in the collective wisdom in this matter? It is not the National Security Ordinance, over which we are divided. This is a question of national unity, national integration and fulfilment of the urges and aspirations of the people of Assam and removal of their legitimate apprehensions and fears. We all share this view. Then what is the difficulty? This is what I ask. I would not go into any controversial subject. I deliberately decided not to touch on any controversial subject today because we have struck a note in the Opposition Leaders!' meeting with the Ministers and the Home Minister in particular and I want to keep to it. This is a very correct approach.

As far as development is concerned, it will come. What is the use of talking of development when the house is on fire? What is use of asking for development, for industries, for various other projects to come up there when the house is *on* fire? Undoubtedly they must come up and these areas—Assam, of course—must be uplifted industrially and otherwise. But before that, let us bring about an atmosphere of cooperation, an atmos-

phere of goodwill, an atmosphere of correct direction of our creative energy, our thinking. And for that, we need a solution of the problem. That is what we need. One year of agitation of this type. I never blame the people of Assam. Our friend spoke about it. Assam people are as patriotic as any other. And we come from a neighbouring States.

I have lived in a part of Assam which now belongs to Bangladesh, namely, Sylhet, for some months. Sir, 1 can tell, theirs is a fine culture high sense of patriotism,-a land of majesty and beauty. This is the hall-mark of the Assamese people in many ways. Therefore, we will never say anything derogatory about these people. Certainly we shall never ignore the high achievements of the Assamese people, their traits and character. But it does happen—I have seen it— how sometimes when an agitation gets deranged somewhat, interested parties seek to exploit it. I have seen it in Calcutta how things had been exploited in the past. Have we not seen what happened in our own country, before freedom and immediately after freedom, legitimate grievances of the people being exploited by certain interested quarters for their own ends-both Indian and foreign? Have we not seen this thing? Do you think they are not interested—our external enemies apart —in exploiting the situation and our difficulties? T met recently some people from Bangladesh—I will rot say abroad. They told me that in the Chittagong hill track people were being trained to go against and instigate things in places like the north-eastern region. Such things are happening. I am not going into these things and I do.not want to dilate on this subject. So. let us not try to belittle the danger of such extraneous interference simply because we cherish and love the Assamese people. Good people— history has shown again and ?gain— can be overtaken temporarily by such malevolent forces working to serve their own desires. I do not say who they are or where they are, it is not

[Shri Bhupesh Gupta] for me to say it. But do not try to miss them. All love for the Assamese people, all concern for them and the hand of friendship should be extended to them but, at the same time, those traducers of our unity, those malevolent forces who want to fish in troubled waters, be they internal forces or be they external forces, they must not be overlooked. This is what 1 would say.

Sir all I say is, so far as the Budget is concerned, after all, they will decide. As far as we are concerned, I said at those meetings, at every meeting outside Parliament with the Prime Minister, with the Home Minister and others, that this is not an issue between the Government and the Opposition. This is an issue between the people including the Assamese people on the one hand and those who want to stand in the way of solution of the problem and of the unity and integrity of the country. If that is so, the approach should be broad, the approach should be universal, the approach should embrace everyone who has the well-being of the country including the well-being of the Assamese people at heart. That should be the approach. I would, therefore, not like anyone to take partisan advantage of it. Sir, in this connection I congratulate—of course, it is not a partisan congratulation— those seven parties in Assam who have come out and demonstrated for a peaceful solution of the problem. The parties are well known, Sir. I think I should mention them here. They are the CPI, CPI (M), Congress (U), RCPI. RSP, SUCI and Lck Dal. Others are also there but these are moving together and they held their first meeting on July 5th in Gauhati. This is rather an important development which all of us together should carry forward.

1. P.M.

Must we quarrel over formulas? Dogmas and formulas might lead to an absolute destruction of a good cause. We know it. Sometimes we have been dogmatic and we have suffered. We know that dogmas and formulas are important; I am not saying that they are not relevant. Formulas are certainly important, but they should not be made inflexible, unalterable, non-negotiable. This is what I say. Bring formulas. When the tripartite meeting takes place, so many formulas for a solution would come and we shall discuss them; maybe out of these three formulas a new thing will emerge, a consensus will be arrived at, which will show the way out. Obviously no agreement worth the name should be acceptable unless the students and other agitators accept that, unless this side accepts that. Therefore, a solution implies a common agreement.

MR. DEPUTY CHAIRMAN: Please conclude.

BHUPESH GUPTA: concluding. I will take just one or two minutes more. Therefore, this should be done. We have done it. As far as our party is concerned, we have our views on the question. But we also felt the pulse of the people of Assam-we are not merely interested in the formulas that we have decided upon or the cut-off year we have decided upon; we felt the most important thing is to start negotiations and find out practical ways and means of solving the problem. Therefore, in May 1980 our Party unit in Assam suggested an approach—I will say a formula —to deal with it in a particular manner. I will just read out what suggestions they gave. 1 am not saying that they are final but tentative for discussion. Hon. Members may be interested to hear a few lines. I will read:

"1 Post-1977 period:

All foreigners of post-1971 period should be detected and arrangement be made for their deportation. There is general agreement on this point. And, hence, work on this can be started by the Union Government immediately. There should not be any further delay.

2. Pre-1971 period:

Foreigners of pre-1971 period can be broadly divided into lour categories:

- (a) Those detected and deported but reentered illegally. All to be deported.
- (b) Those detected but not deported. All to be deported.
- (c) Those rehabilitated by the Government with land, loans and grants. All can be regularised and granted citizenship.
- (d) Those not rehabilitated by the Government but settled themselves. Detailed examination on this point is necessary and solution to be found taking into consideration all legal and humanitarian aspects.
- 3. The international border with Bangladesh to be strengthened and consolidated to prevent further infil tration.

While deciding on this question, the Constitution of India, the relevant laws international agreement and national commitments, everything to be taken into account.

Now, Sir, these are some of the suggestions. Other things will come up. We ci n discuss those things. I would only add that the problem is not just a political one. It has serious socioeconomic implications and, above all, it is a human problem. When we talk of deportation, we must remember that we just cannot take the people and throw them across border. You do not know if Bangln Desh would agree. Can you throw them across the border? You cannot do just that. The other side is there. In any case, we will be faced with the problem of finding a solution to their stay in the country if we fail to make arrangement for them to go to the country from where they have come. I am not going into the details. It is a later problem. The Prime Minister has said that other States would have to

come into the picture. I am sure, I have not the least doubt in my mind, once we arrive at an agreed settlement here, all the States of India will cooperate, whatever other things may happen. I know, for example, Bengal will co-operate, Tripura will co-operate, and I am sure, Bihar, Orissa and other States will co-operate. This is not a partisan issue. It is a Centre-State relations issue. This is the issue which concerns the whole nation, and every State worth its name will undoubtedly share the responsibility assigned to it reasonably, justly, by the nation itself. And that is how we shall look for a successful talk. And again I say: Withdraw the agitation. Withdraw the repressive measures. Start a new chapter of dialogue and negotiations that will open the door to a solution of the problem.

MR. DEPUTY CHAIRMAN: I think we may conclude the debate by 3-30 and then voting etc. may take place. The Home Minister may intervene at 2-00 P.M. Now before I adjourn, I have an announcement to make.

ANNOUNCEMENT RE. ALLOCATION OF TIME DISPOSAL OF GOVERN-MENT LEGISLATIVE BUSINESS

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today, the 27th November, 1980, allotted time for Government Legislative Business as follows:'—

Business

Time Allotted

- Consideration and passing of the following Bills, as passed by the Lok Sabha:—
 - (a) The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Amendment Bill, 1980.

2 hrs.